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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 10/2023**

PUJA KUMAR

APPLICANT

VERSUS

ANSAL API & OTHERS

RESPONDENT(S)

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THROUGH

**Place: New Delhi
Date:10/02/2026**


**Priyanka swami
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REPLY ON BEHALF OF SEIAA, U.P. WITH AFFIDAVIT

MOST RESPECTFULLY SHOWETH:

- 1.** That the present reply is being filed on behalf of Respondent No. 7
– State Environment Impact Assessment Authority, Uttar Pradesh
(SEIAA, UP) in compliance with the order dated 19.12.2025 passed
by this Hon'ble Tribunal in the above captioned matter
- 2.** That the Hon'ble National Green Tribunal, vide order dated
19.12.2025, was pleased to pass the following directions:

**"... 1. Learned counsels for respondents no. 7 and 9
seeks four weeks' time to file additional response
regarding present position with respect to grant of
E.C. to respondent no. 1-Ansal API which request is
allowed.**

2. List on 12.02.2026 for further hearing."

4. That it is respectfully submitted that an affidavit on behalf of the Member Secretary, SEIAA, Uttar Pradesh had already been filed before this Hon'ble Tribunal on 03.04.2025 in Original Application No. 10 of 2023 titled *Puja Kumar Versus Ansal API & Others*.
5. That the submissions made therein on behalf of SEIAA, Uttar Pradesh are reiterated by reference and continue to apply to the present proceedings. The same are therefore not being reproduced herein again, for the sake of brevity, without prejudice to the rights and contentions of Respondent No. 7.
6. That it is pertinent to mention that the proposal in question was subsequently considered in the 942nd SEAC-2 Meeting dated 22.05.2025, wherein it was recorded as under:

“The project proponent/consultant vide letter dated 22.05.2025 has requested to defer the matter in next SEAC meeting, therefore, the committee agreed with the request made by the project proponent and decided to defer the matter in upcoming SEAC meeting.”

7. That it is further pertinent to mention that thereafter the matter was placed before the 907th Meeting of SEIAA held on 09.07.2025, wherein the Authority observed as follows:

“SEIAA noted the comments of SEAC to defer the matter and the matter will be considered in the upcoming SEAC meeting.”

- 8.** That it is necessary to bring to the notice of this Hon'ble Tribunal that subsequent to the aforesaid meetings, till date, the Project Proponent/Consultant has neither appeared before the concerned authority nor submitted any further request or clarification in respect of the said proposal.
- 9.** That accordingly, the matter remains pending at the level of the Project Proponent, and no further progress could be undertaken by SEAC/SEIAA, Uttar Pradesh in absence of requisite participation and compliance by the Project Proponent.
- 10.** That it is also necessary to mention that the said proposal has since been delisted from the PARIVESH Portal system. **The true copy of screenshot reflecting the present status of the project on the PARIVESH Portal is annexed herewith and marked as Annexure-1.**
- 11.** That the delay or non-grant of Environmental Clearance, if any, is solely attributable to the non-appearance, non-compliance, and inaction on the part of the Project Proponent, and not due to any lapse or omission on the part of answering respondent.

12. That the present reply has been filed bona fide and in compliance with the directions of this Hon'ble Tribunal. The contents of the reply are true and correct to the best of the knowledge and belief of the deponent, derived from official records maintained in the ordinary course of business, and nothing material has been concealed therefrom

Filed by:
Counsel for Respondent No. 7
State Environment Impact Assessment Authority, Uttar Pradesh

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AFFIDAVIT

I, Vidhyotma Bharti, aged about 49 years w/o Dr. G.L. Nigam is presently posted as Assistant Director, Regional Office, Noida, Directorate of Environment, U.P., having an office at E-12/1, Noida, U.P., presently at New Delhi, do hereby solemnly affirm and declare as under: -

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of Member Secretary, SEIAA before this Tribunal.
2. That the accompanying Reply has been drafted by our counsel upon the instructions of Member Secretary
3. That the contents of the accompanying Reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.
4. That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.



Bhargava

DEPONENT

VERIFICATION

11 FEB 2026

Verified on solemn affirmatin at New Delhi on this day of
2026, that the contents of the foregoing affidavit are true and correct to the best
of my knowledge and no part of it is false and nothing material has been
concealed therefrom

*Identified by
Adv. Priyanka Swara
D/14476/10
I identified the deponent who
has signed in my presence*

Bhargava
DEPONENT



ATTESTED
NOTARY PUBLIC
(INDIA)

11 FEB 2026



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S. No.	Proposal No.	Clearance Details	Project Name	Location	User Agency	Other Details	Proposal Status
1	SIA/UP/I NFRA2/5 08297/2 024	Clearance Type: Application for EC (Category A, B1, and B2 Violation) - Form 1 S/W No.: SW/14780 5/2023	Environment Clearance of Hi-tech township, Sushant Golf City, Sultanpur Road, Lucknow, Uttar Pradesh by Ansal Properties & Infrastructure Limited.	UTTAR PRADESH	BINAY TIWARI	Category: B1 Sector : INFRA-2 Date of Submission: 27/11/2024	DELISTED BY SYSTEM (at : 07/06/2025)